

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 2216
(To be answered on the 3rd August 2015)**

COMMERCIAL FLIGHTS

2216. SHRI M. CHANDRAKASI

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the State Governments have showed willingness and have sought permission to fly commercial flights and if so, the details thereof;**
(b) whether the State Governments can take over the loss-making private airlines and if so, the details thereof; and
(c) if not, the reasons for not permitting State Governments to start commercial flights on the pattern of private airliners?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Dr Mahesh Sharma)

(a) to (c): State Governments can operate Commercial flights with the approval of Ministry of Civil Aviation and Directorate General of Civil Aviation. At present Government of Rajasthan has Non - Scheduled Operator Permit and is operating with three aircraft. Civil Aviation Department, Government of Jharkhand has got initial NOC on 4.7.2013 and M/s Gujarat State Aviation Infrastructure Company Limited has got initial NOC on 12.11.2013 from Ministry of Civil Aviation to start Non Scheduled Operations. Permission for taking over a loss making airlines can be considered on the basis on applicable rules and regulations/guidelines in this regard.
